

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Carav Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated 2/11/04

Registration No. C.C.P. 68/04

Hiralal Seu, Applicant(s)

VERSUS

S.S. Pekraj Respondent(s)

A copy of the ORDER dated 29/10/04 passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.



29.10.2004

Shri P. Singh for the applicant.

Shri O.P. Namdeo for the respondents.

On the last date of hearing i.e. on 27.10.2004 none was present for the applicant. The learned counsel for the respondents have stated on the last date of hearing that the reply has been filed in this CCP and the orders of the Tribunal dated 31.10.2003 have not been disobeyed. He has also submitted that the applicant has filed this CCP without verifying the fact. He made a ~~XXXXXX~~ categorical statement on that date that after the orders have been passed by the Tribunal no appointment has been made on regular basis and therefore, this CCP is not maintainable.

In view of the reply filed by the respondents, this CCP is not maintainable and is accordingly dismissed. Notices issued are discharged.

Sd/-

(Macan Mihani,
JM)

Sd/-

(P.P. Singh)
VC

① P. Singh
② O.P. Namdeo Ad. T.S. (Signed on 2/11/04)